

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KARNATAKA CONDUCT OF GOVERNMENT LITIGATION (AMENDMENT) BILL, 2025

(LA Bill No. 47 of 2025)

A Bill to amend the Karnataka Conduct of Government Litigation Act, 2023 (Karnataka Act 28 of 2023).

Whereas it is expedient to amend the Karnataka Conduct of Government Litigation Act, 2023 (Karnataka Act 28 of 2023) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State legislature in the seventy sixth Year of the Republic of India as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Karnataka Conduct of Government Litigation (Amendment) Act , 2025.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette appoint.
- **2. Insertion of new chapter IV-A.-** In the Karnataka Conduct of Government Litigation Act, 2023 (Karnataka Act 28 of 2023) after Chapter IV, the following new Chapter shall be inserted, namely:-

"CHAPTER-IV-A

COMPLIANCE OF COURT ORDERS

- **28-A. Designated Officer.-** The Government shall by notification appoint an officer as designated officer, who shall supervise the enforcement or compliance of any order issued by the court of Law.
- **28-B. Non-Compliance of Court Order.-** (1) Every Department with the assistance of the designated officer shall prepare a fortnightly report containing number of orders which are not complied within specified period and those orders which are complied with within such period.
- (2) For non-compliance of the orders, the reasons shall be assigned in respect of each case to be placed before the head of the Department for further processing towards the compliance."

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Conduct of Government Litigation Act, 2023 (Karnataka Act 28 of 2023) to,-

- (i) implement the directions given by the Hon'ble High Court of Karnataka in writ petition No.11822 of 2024(GE-RES-PIL);
- (ii) appoint an Officer as Designated Officer to supervise the enforcement or compliance of the orders of the court of law; and
 - (iii) to specify the procedure for Non-Compliance of court order.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

H.K PATIL

Minister for Law, Justice and Human Rights, Parliamentary Affairs and Legislation and Tourism.

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly